

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM:**      **SHRI SHYAM BABU GAUTAM**                      **TMT. T.KRISHNA VALLI**  
                                 **HON'BLE MEMBER (TECHNICAL)**                      **HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	TCP/67/KOB/2019
SECTION	241-242 C/ACT
NAME OF PARTIES	T O ABRAHAM V/S ST. MARY'S HOTELS PVT LTD & 5 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	SANKAR P PANICKER & KRISHNAKUMAR G.
RESPONDENTS ADVOCATE/ PROFESSIONAL	ABRAHAM JOSEPH MARKOS, ISAAC THOMAS, ALEXANDER JOSEPH MARKOS, SARAD JOSEPH KODIANTHARA.

**18 April 2024**

## O R D E R

### **IA/149/KOB/2020 in TCP/67/KOB/2019**

This is an IA bearing No. 149/KOB/2020 filed by the Applicant (Petitioner in the main TCP/67/KOB/2019) under Section 130 of the Companies Act, 2013 read with Rule 32 of NCLT Rules, 2016.

This IA was listed on 07.03.2024, whereby this bench directed RoC to file report at least two days before next date fixed for hearing.

Learned Counsel, Mr Sankar P Panicker appears physically on behalf of the Applicant and submits that notice along with the copy of the IA has also been served on the RoC.

Learned ARoC Ms. Bindu Vergis appears through virtual mode and seeks some more time to file reply. Time granted, let the same be done within a period of 3 weeks.

List this matter for further consideration on **05.06.2024**.

( 2 )

**CA/45/KOB/2021 in TCP/67/KOB/2019**

List this matter for further consideration on **05.06.2024**.

**IA(C/ACT)/166/KOB/2022 in TCP/67/KOB/2019**

List this matter for further consideration on **05.06.2024**.

**TCP/67/KOB/2019**

Learned Counsel, Mr. Sankar P Panicker appears on behalf of the Petitioner.

Learned ARoC Ms. Bindu Vergis appears through virtual mode.

Counsel appearing for the Applicant submits that in terms of order dated 12.12.2023 in IA(C/ACT)/20/KOB/2023, permission was granted to the Petitioner to amend the TCP bearing No. 67/KOB/2019. In terms of the said order, the Petitioner has amended the present TCP and copy of the amended petition has also been served on the Counsel appearing for the Respondents.

Learned Counsel, Mr. Sarad Joseph Kodianthara appears virtually on behalf of the Respondents and seeks time to file reply affidavit to the amended TCP. Time granted, let the reply be filed within a period of 3 weeks, after serving copy of the same on the Counsel appearing for the Petitioner.

List this matter for further consideration on **05.06.2024**.

**Sd /-**

**SHYAM BABU GAUTAM  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**